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**THE ANDHRA PRADESH BUILDINGS (LEASE,
RENT AND EVICTION CONTROL
(AMENDMENT) ACT, 1997.**

ACT No. 27 OF 1997*

[25th October, 1997.]

**An Act further to amend the Andhra Pradesh
Buildings (Lease, Rent and Eviction)
Control Act, 1960.**

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-eighth Year of the Republic
of India as follows:-

1. (1) This Act may be called the Short title
Andhra Pradesh Buildings (Lease, Rent and and
Eviction) Control (Amendment) Act, 1997. commencement.

*Received the assent of the Governor on 14th March, 1997.
For Statement of the Objects and Reasons. Please see the
A.P. Gazette Part IV-A Extraordinary dated 13th September,
1996 at 'P-3.

(2) It shall be deemed to have come into force with effect from the 18th August, 1994.

Amendment
of section 1.
Act XV of
1960.

2. In the Andhra Pradesh Buildings (Lease, Rent and Eviction) Control Act, 1960 (hereinafter referred to as the Principal Act) in section 1 in sub-section(2),-

(i) in clause(a) for the words "and to all Municipalities in the State of Andhra Pradesh" the words "and to all Municipal Corporations and Municipalities in the State of Andhra Pradesh" shall be substituted;

(ii) in clause(b) for the words "to any Municipality in the State of Andhra Pradesh" the words "to any Municipal Corporation or Municipality in the State of Andhra Pradesh" shall be substituted.

Amendment of
section 3.

3. In section 3 of the Principal Act in sub-section(2) for the words "In any Municipality" the words "In any Municipal Corporation or in any Municipality" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs and Justice,
Law Department.